

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 137 of 2012

Dated: 4th October, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Western Electricity Supply Co. Ltd.

.... Appellant (s)

Versus

Orissa Electricity Regulatory Commission
& Ors.

...Respondent (s)

Counsel for the Appellant(s): Mr. Suresh Tripathy

Counsel for the Respondent(s): Mr. Rutwik Panda for R.1
Mr. Ravi Shankar Nanda,
Ms. Shruti Kumar &
Mr. Tileshwar for R.2
Mr. R.M. Pattnaik,
Mr. P.P. Mohanty for R.3

ORDER

The learned counsel for the Appellant submits that he is mainly aggrieved over the Order passed by the Commission, which had not complied with the Judgment rendered by this Tribunal.

In fact, on the date of Admission on 01.08.2012, Mr. Rutwik Panda, the learned counsel for the State Commission took notice and taken time to file the reply. Accordingly, time was granted, but

the reply was not filed. Even on 10.09.2012, again we had granted time to file the reply and posted the matter for today. Now also it is noticed that the reply has not yet been filed by the State Commission.

We are not happy over the conduct of the State Commission. As a last opportunity, time is granted to the State Commission to file the reply on or before 10.10.2012 after serving copy on the other side without fail.

The learned counsel for the Respondent No.2 is filing the reply today in the Registry after serving copy on the other side.

Post the matter on **11.10.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk